

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5348
ANSWERED ON:28.04.2010
PENDING CASES OF RTI
Das Gupta Shri Gurudas;Tarai Shri Bibhu Prasad

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is a growing number of pending cases under Right to Information Act in the country over the years;
- (b) if so, the State-wise details of the cases pending and the period of pendency; and
- (c) the reasons for delay in disposal of cases and the remedial measures being taken in this regard?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a) to (c) : The information is not centrally maintained. Nevertheless, the Right to Information Act, 2005 has an inbuilt mechanism to ensure that the applications under the Act are disposed off in time. The Act, inter-alia, provides that if a Public Information Officer does not furnish information in time, a penalty of upto Rs. 25,000/- may be imposed on him by the Central/State Information Commission.